

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 17554 OF 2014
WITH
INTERLOCTORY APPLICATION NO. 2
(Application for Stay)
WITH
CONTEMPT PETITION NO. 164 OF 2015**

MEERUT DEVELOPMENT AUTHORITY

....PETITIONER

VERSUS

COMMISSIONER OF INCOME TAX, MEERUT & ANR.

....RESPONDENTS

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 1st July, 2015, when the Hon'ble Court was pleased to pass the following Order: -

“There is as letter for adjournment.

The matters are adjourned.

List the matters after pleadings are complete.”

It is submitted that information of the Hon'ble Court pursuant to above order and in view of letter circulated petitioner has not filed Rejoinder Affidavit so far.

Service of notice is complete.

The matter alongwith application and contempt petition above mention is listed before the Hon'ble Court with this office report.

DATED THIS THE 30TH JULY, 2015.

ASSISTANT REGISTRAR

Copy to:-

Mr. Rakesh Upadhyay, Advocate

Mrs. Anil Katiyar , Advocate

ASSISTANT REGISTRAR